

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 278/2010

Sub: Petition under Section Electricity Act, 2003 and CERC (Terms and conditions of tariff) Regulations, 2004 and Sharing of transmissions charges for the inter-regional links between WR and other regions on proportionate basis and (d) sharing of wheeling charges for Gujarat and Maharashtra for use of the Gujarat transmission system (GETCO) for conveyance of Central Sector Power to Union Territory of Daman and Diu and UT of Dadra and Nagar Haveli and use of Maharashtra State Electricity Transmission Corporation Limited (MSETCL) transmission system for wheeling of Central Sector Power to the State of Goa.

Date of hearing : 8.2.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Torrent Power Limited, Ahmedabad

Respondents : Western Regional Power Committee, Mumbai
Power Grid Corporation of India Ltd., Gurgaon
Gujarat Urja Vikas Nigam Ltd., Vadodara
Madhya Pradesh Power Trading Co. Ltd., Jabalpur
Chhattisgarh State Power Distribution Co. Ltd., Raipur
Maharashtra State Electricity Distribution Co. Ltd.,
Mumbai
Electricity Deptt., Govt. of Goa, Panji
Electricity Deptt., UT of Daman and Diu, Daman
Electricity Deptt., UT of Dadra and Nagar Haveli

Parties present : Shri Amit Kapoor Advocate for petitioner
Shri Abhishek Munot Advocate for petitioner
Shri A.K.Ghosh, TPL
Shri Vinod Khanna, TPL
Shri R.S.Negi, TPL
Shri Abhishek Munot, TPL
Shri M.G.Ramchandran, Advocate for GUVNL
Miss Ranjita Ramchandran, Advocate for GUVNL
Shri P.J.Jani, GUVNL
Shri Manoj Dubey, M.P.T redco
Shri Sakesh Kumar, Advocate for DD & DNH

Shri Rohit Singh, Advocate for DD & DNH
Shri Manjit Singh, WRLDC

Learned counsels for the petitioner and Gujarat Urja Vikas Nigam Ltd. (GUVNL) advanced extensive arguments in support of their contentions.

2. Learned counsel for the GUVNL requested for one week`s time to file written submission.

3. The Commission allowed the learned counsel for GUVNL and the petitioner to file written submissions, with copy to each other, latest by 16.2.2011.

4. Subject to above, order in this petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)